



తెలంగాణ రాజపత్రము
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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:-

ACT No. 8 OF 2020.

**AN ACT FURTHER TO AMEND THE GREATER
HYDERABAD MUNICIPAL CORPORATION ACT,
1955 AND THE TELANGANA MUNICIPALITIES
ACT, 2019.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Municipal Laws (Amendment) Act, 2020.

Short title
and
commence-
ment.

(2) It shall come into force on such date as the Government may, by notification in the Telangana State Gazette, appoint.

[1]

A. 73-1 (H)

Amendment of the Greater Hyderabad Municipal Corporation Act, 1955. Act No. II of 1956.

2. In the Greater Hyderabad Municipal Corporation Act, 1955,-

(1) For section 207, the following section shall be substituted, namely,-

<p>“Mutation through online mode in Dharani Portal.”</p>	<p>207. (1) Sub-Registrar who is effecting the transfer by way of sale, gift, mortgage, partition or exchange or succession under a registered document shall do the Mutation through online mode in Dharani Portal.</p>
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Explanation: For the purposes of this section “Dharani” means the digital platform created and maintained for the purposes of Record of Rights.

(2) Sub-Registrar shall be authorized to allot Property Tax Identification Number (PTIN) whenever un-assessed property is transferred and transfer of PTIN whenever assessed property is transacted.

(3) Sub-Registrar shall be authorized to allot Vacant Land Tax Number (VLTN) whenever transfer of un-assessed Vacant Lands happen and transfer of VLTN whenever assessed Vacant Lands happen.

(4) Sub-Registrar shall effect Mutation duly collecting Mutation fee as prescribed.”.

(2) For section 208, the following section shall be substituted, namely,-

<p>“Bar on transfer of title.”</p>	<p>208. No transfer of title through Registration/Succession shall happen unless the seller produces no due certificate or upto date payment receipts of Property Tax, Water Charges and Electricity dues.</p>
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3. In the Telangana Municipalities Act, 2019,-

Amendment
of the
Telangana
Municipa-
lities Act,
2019.

(1) In section 104, in sub-section (2), the following clauses together with explanation shall be added at the end, namely,-

Act No. 11
of 2019.

“(a) at the time of transfer of property by way of sale, gift, mortgage, partition or exchange or succession under a registered document, the Sub-Registrar shall take no due certificate or upto date payment receipts of Property Tax, Water Charges and Electricity Charges and take up registration;

(b) on registration, Sub-Registrar shall provide the mutation certificate to transferee through online mode in Dharani Portal;

(c) Sub-Registrar is authorized to allot PTIN and VLTN whenever un-assessed property is transferred and transfer of PTIN and VLTN whenever assessed property is transferred;

(d) Sub-Registrar shall effect the Mutation by way of sale, gift, mortgage, partition or exchange or succession under a registered document duly collecting the mutation fee as prescribed.

Explanation: For the purposes of this section “Dharani” means the digital platform created and maintained for the purposes of Record of Rights.”.

(2) In Schedule-I,-

(a) under the heading “XV RANGA REDDY”, after SI.No.54, the following shall be inserted in the respective columns, namely,-

Sl.No.	Name of the District	Name of the Municipality	Number of Wards
(1)	(2)	(3)	(4)
“54 (a)		Kothur (by merging Kothur and Thimmapur Gram Panchayats)	12”

(b) under the heading "XXIV SANGAREDDY", in the Tellapur Municipality at Sl.No.104, in column (3), the words "including the Survey Nos.475 to 482 of Monmole Village of Ramachandrapuram Mandal of GHMC limits" shall be added.

(3) In Schedule-II,-

(a) against Sl.No.5, in column (3), for the word "Khammam" substituted the following, namely,-

"Khammam (excluding the villages of Peddathanda, Polepalli (Rajiv Gruhakalpa, Sainagar Colony, Bhadradi Colony, 4th Class Colony and PHC Colony), Edulapuram, Chinna Venkatagiri, Gurralapadu and Gudimalla)".

(b) against Sl.No. 6, in column (3), for the word "Badangpet" substituted the following, namely,-

"Badangpet (including survey numbers 236 to 244 of Sri Sai Balaji Town Ship-II of Saheb Nagar Kalan village of Hayathnagar Mandal)".

(4) In Schedule-III, against Sl.No.10, in column (3), for the existing paragraph, the following shall be substituted, namely,-

"On registration, application gets online transfer from Registration Department to Municipality and shall issue mutation certificate in online mode in Dharani portal instantly at SRO level".

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.